WP(C) No. 4 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

19.05.2015

Heard Mr. A.H. Hazarika, learned counsel for the petitioners, who submits that, he intends to file the rejoinder affidavit.

Prayer is allowed.

Mr. R. Gurung, learned State counsel submits that, he has already filed the counter affidavit on behalf of the respondent No. 3, the rest are not filing their counter affidavits, but they will rely on the counter affidavit of the respondent No. 3.

List this matter after 3(three) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 35 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

19.05.2015

Heard Mr. P.T. Sangma, learned counsel for the petitioner, who submits that, he may be allowed 3(three) weeks' time to file the rejoinder affidavit on the ground that the petitioner resides in a remote place.

Prayer is allowed.

Mr. H. Kharmih, learned GA is present.

List this matter after 3(three) weeks for rejoinder affidavit and further order.

JUDGE

D. Nary

WP(C) No. 36 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

19.05.2015

Heard Mr. P. Nongbri, learned counsel for the petitioner.

The respondent No. 4 entered appearance through Mr. S. Changkija, learned counsel who submits that, in the course of the day he is going to file his Vakalatnama.

Mr. R. Gurung, learned State counsel is present.

None of the respondents has filed their counter affidavits. They are directed to file their counter affidavits within 2(two) weeks.

List this matter after 2(two) weeks for counter affidavit and further order.

In the meantime, interim order if any shall be continued till the next date.

JUDGE

D. Nary

WP(C) No. 52 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

19.05.2015

Heard Ms. R. Paul, learned counsel for the petitioner.

Also heard Ms. P.S. Nongbri, learned counsel for the KHADC as well as Mr. L. Khyriem, learned counsel appearing for and on behalf of the respondent No. 4, who submits that, in the course of the day he is going to file the Vakalatnama.

Both the learned counsels for the respondents seek 2(two) weeks' time to file their counter affidavits.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 53 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

19.05.2015

Heard Mr. S. Deka, learned counsel for the petitioner.

Also heard Ms. R. Paul, learned counsel appearing on behalf of Mr. K. Paul, learned CGC who seeks further 2(two) weeks' time to file the counter affidavit.

Prayer is allowed.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 54 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

19.05.2015

Heard Mr. S. Deka, learned counsel for the petitioner.

Also heard Ms. R. Paul, learned counsel appearing on behalf of Mr. K. Paul, learned CGC who seeks further 2(two) weeks' time to file the counter affidavit.

Prayer is allowed.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 75 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

19.05.2015

Heard Mr. S.M. Suna, learned counsel for the petitioner, who submits that, he needs further time to take fresh steps against the respondent No. 17.

Prayer is allowed.

Mr. A.H. Hazarika, learned counsel, Mr. J.M. Thangkhiew, learned counsel and Mr. P. Luikham, learned counsel for the respondents are present. They are directed to file their counter affidavits within 2(two) weeks.

List this matter after 2(two) weeks for service report against the respondent No. 17, counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 76 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

19.05.2015

Heard Mr. S.M. Suna, learned counsel for the petitioner, who submits that, he needs further time to take fresh steps against the respondent No. 17.

Prayer is allowed.

Mr. A.H. Hazarika, learned counsel, Mr. J.M. Thangkhiew, learned counsel and Mr. P. Luikham, learned counsel for the respondents are present. They are directed to file their counter affidavits within 2(two) weeks.

List this matter after 2(two) weeks for service report against the respondent No. 17, counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 314 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

19.05.2015

Heard Mr. H. Kharmih, learned counsel for the petitioners, who submits that, all the respondents have filed their respective counter affidavits. He further submits that, he does not desire to file the rejoinder affidavit.

List this matter after 3(three) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 362 of 2012

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

19.05.2015

Heard Mr. P. Dey, learned counsel for the petitioner, who seeks further 2(two) weeks' time to argue the matter on the ground that he is not prepared with the case today.

Mr. R. Gurung, learned counsel for the private respondent No. 7 and Mr. H. Kharmih, learned GA for the State are present.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 398 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

19.05.2015

Heard Ms. S. Mawniuh, learned counsel for the petitioners, who submits that, all the respondents has filed their respective counter affidavits and she desires to file the rejoinder affidavit, for which, she seeks 2(two) weeks' time.

Prayer is allowed.

Mr. R. Gurung, learned GA for the State is present.

List this matter after 2(two) weeks for rejoinder affidavit and further order.

JUDGE

D. Nary

WP(C) No. 408 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

19.05.2015

Heard Mr. S.M. Suna, learned counsel for the petitioner.

Also heard Mr. R. Gurung, learned GA who submits that, while filing the counter affidavit on behalf of the State respondents, some annexures inadvertently could not be annexed and prayed that he may be allowed to file a petition or additional affidavit to bring those annexures on record.

Prayer is allowed.

List this matter after a week for petition/additional affidavit and further order.

JUDGE

D. Nary

WP(C) No. 409 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

19.05.2015

Heard Mr. S. Dey, learned counsel for the petitioner, who submits that, some of the respondents (State respondents No. 1, 3 & 4) had not filed their counter affidavits.

The State respondents No. 1, 3 & 4 are directed to file their counter affidavits within a week.

List this matter after a week for counter affidavit and further order.

JUDGE

D. Nary